

**FORM No. 4**

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH**ORDER SHEET**

Application No. O.A. 904 of 2006.

Applicant(s) Gosamani Bhoi Respondent(s) Union of India and othersAdvocate for Applicant(s) Mr. B. M. Sarangi Advocate for Respondent(s).....**NOTES OF THE REGISTRY**

I.P.O of Rs. 50/- filed,
Copy Served.
Doctor Notes in Scrutin
may kindly be seen
For Barcer of
Registration please
as per memo.

8.3.06.S.O.(5)87312denchS.O.(5)08.03.06

For Admission with Stay
with limitation.
COPY Served.

Bench.8.3.06.**ORDERS OF THE TRIBUNAL****REGISTER**

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Registra 08.03.06

ORDER DATED: 09.03.2006

Applicant, Gosamani Bhoi, was removed from service with immediate effect as is seen under Annexure-1 dated 27.10.1999. It appears his Lawyer B.M.Sarangi wrote a letter to the Superintendent of Post offices under Annexure-3 dated 14.02.2003. The present Original Application under Section 19 of the Administrative Tribunals Act, 1985 has been filed on 27.02.2006 with the following prayers:

- "(i) Release of Subsistence Allowances
- (ii) Stay of Annexure-1 and quashing of Annexure-1."

Annexure-1 is a termination order
of the year 1999.

PTO

Notes of the Registry

Orders of the Tribunal

Copies of order
on 09.03.06 handed
over to counsels
in both side

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05/04

W.B.M.S.
S.C.S.

The synopsis furnished on the top page of this O.A. reads as under:

"That the Applicant challenges the illegal suspension order and the Respondents in not giving the substantial allowance to this Applicant after suspension. The Applicant filed several representations before the Respondents and at last on 14.02.2003 giving notice to this Respondent for release of substantial allowance and other benefits.

27.10.1999: Order of suspension passed.

14.02.2003: Representation filed."

2. Prima facie, this case appears to be grossly barred by limitation. That apart, there is no material available in the record to show that the Applicant ever preferred an appeal challenging the order of removal.

3. In course of hearing of this case for admission, Mr. Sarangi Ld. Counsel appearing for the Applicant files a memo for withdrawal of this case. Prayer is allowed. The case is hereby dismissed being withdrawn.

4. Send copies of this order to the Respondents, along with copies of the Original Application and free copies of this order be given to Mr. B.M. Sarangi, Ld. Counsel appearing for the Applicant and to Mr. S.B. Jena, Ld. Additional Standing Counsel; on whom a copy of this O.A. had already been served.

A free copy of this order be also sent to the Applicant in the address given in the Original Application.

Sohal
MEMBER (JUDICIAL)

09.03.2006